

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

INTERLOCUTORY APPLICATION Nos.5 & 6 OF 2009

IN

CIVIL APPEAL NO.1057 OF 2002

S.K. SHARMA (DEAD)

....Appellants

VERSUS

K.G. NATHANI & ANR.

....Respondents

ORDER

Delay in filing restoration application is condoned and the application for restoration of the Civil Appeal is allowed. The Civil Appeal, which was dismissed due to non-filing of affidavit of service of chamber summons within the granted time, is restored to its original number.

**.....J.
(TARUN CHATTERJEE)**

**NEW DELHI,
JANUARY 21, 2009.**